

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1760/97

Date of Order : 9.1.98

BETWEEN :

G.Vijaya Kumar

.. Applicant.

AND

The General Manager  
Ordnance Factory,  
Yeddu-mailaram,  
Medak Dist.

.. Respondent.

Counsel for the Applicant

.. Mr.S.Jagadish

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.V.Rajeswara Rao learned standing counsel for the respondents.

2. This OA is filed for a direction to the respondents herein to permit the applicant for written/oral test for the post of Chargemen scheduled to be held on 9.1.98 without insisting his name should be sponsored by the employment exchange and further direct the respondent to consider the case of the applicant for appointment to the post of Chargemen in the quota meant for N.C.C..

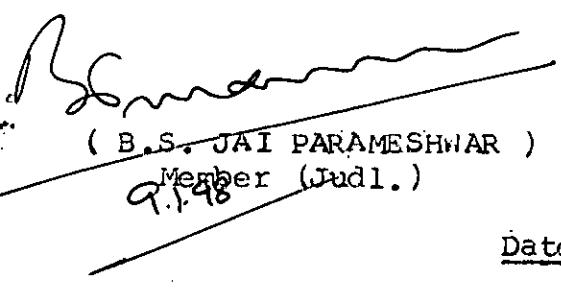
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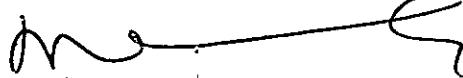
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3. The applicant is an aspirant for the post of Chargeman in the respondent office. His case was not considered as his name was not sponsored by the employment exchange. Hence he filed this OA.

4. Today the learned counsel for the respondents produced a letter from Works Manager, Administration for General Manager of the Ordnance Factory, Medak. In that letter it is stated that "the post of Chargeman Gr-II Mechanical is being notified in Employment News, one local Telugu Newspaper and also through ~~the~~ District Employment Exchange, Sangareddy. The applicant is at liberty to apply for the post as and when the vacancies are notified in Employment News/News Paper, so that his candidature will be considered along with other eligible candidates".

5. In view of the above, there <sup>appears</sup> ~~is~~ no order is necessary in this OA. Hence, the OA is disposed of with no orders. The applicant is at liberty to apply for the post when advertised. in the newspaper as <sup>submited</sup> ~~offered~~ by the respondent. No costs.

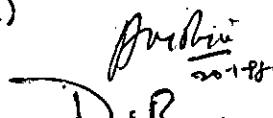
  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)  
9.1.98

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 9th January, 1998

(Dictated in Open Court)

sd

  
D.R.

7/2/98  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 9/1/98

ORDER/JUDGMENT

M.A./B.A./C.A./ND.

in

O.A.NO. 1760/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

